

**BOMBAY HIGH COURT INTRODUCES
MOBILE BASED CASE STATUS ENQUIRY USING
SHORT MESSAGING SERVICE (SMS)**

The Bombay High Court is happy to introduce a litigant-centric initiative, with the assistance of National Informatics Centre - the Case Status Enquiry on Mobile phones using SMS text. The service is in addition to the service delivery already in place for a long time over the Internet (High Court website-<http://bombayhighcourt.nic.in>) and over phone (IVRS-22673090).

The Hon'ble the Chief Minister of Maharashtra inaugurated the service in the august presence of the Hon'ble the Chief Justice of Bombay High Court on 15th August 2010 at 9.45 A.M.

The procedure to access the Case Status information on Mobile is as follows:

a) Compose an SMS with text in following structure :

- | | |
|----------------------|--|
| - bhc bo zzz nn yyyy | - for Bombay Original Side Cases |
| - bhc bc zzz nn yyyy | - for Bombay Appellate Side Civil Cases |
| - bhc br zzz nn yyyy | - for Bombay Appellate Side Criminal Cases |
| - bhc nc zzz nn yyyy | - for Nagpur Bench Civil Cases |
| - bhc nr zzz nn yyyy | - for Nagpur Bench Criminal Cases |
| - bhc ac zzz nn yyyy | - for Aurangabad Bench Civil Cases |
| - bhc ar zzz nn yyyy | - for Aurangabad Bench Criminal Cases |

The text indicated following of the first two words (i.e bhc bo) of the SMS text above has to be substituted as follows:

zzz - to be substitute by the case types e.g WP- Writ, Petition, FA First Appeal, S – Suits, ARBP - Arbitration Petition .etc.
(Detailed case type lists are put up on the High Court website for information).

nn - to be substituted by the case number e.g. 1, 213, 1094 etc.

yyyy - to be substituted by the year of filing / registration in four digits as the case may be. e.g. 2009, 1999 etc.

Please note that the items mentioned above should be interspersed with single blank space in between.

An example of a query framed in the order mentioned above would be :

For Original Side Writ Petition 1 of 2009 >> bhc bo wp 1 2009

b) As an alternate option to above structure the query can also be made using following method:

bhc CIN

where CIN is the 14 digit Case Information No. unique for each case.

(Users can visit the following webpage link to see their case CIN No. for future reference and query <http://bombayhighcourt.nic.in/cin.php>)

c) After composing the SMS as mentioned above, send the SMS to Mobile No. 09212357123.

d) A reply SMS would be received instantly on your mobile as follows for the Case queried.

Bombay Original WP 1 of 2009
Status-Disposed
ON-27/01/2009
MLIND S. KULKARNI AND 2..
VS
THE ASSESSOR AND COLLECT..
CIN 01560028922008

CMIS

The Case Management Information System (CMIS) developed with the assistance of the National Informatics Centre (NIC) was introduced 2 years back as an upgraded version of the existing Case Management System. The broad features of the system useful for the end users in particular Advocates/litigants are as follows:

1) On filing of a case auto generated acknowledgment will be sent on email to the concerned advocates /litigants.

2) The system provides features for capturing all petitioners/respondents details including name, email address and mobile no. at the time of filing. Also details of impugned order like notification details or LAR No. in land acquisition cases, FIR No. in criminal cases etc are captured for the purposes of grouping matters for hearing.

3) Office objections, if any, in filed cases will be displayed on High Court website as well as communicated to advocates by auto generated email. In case of objections, the cases would be automatically dated for appearing in the Registrar's court.

4) Detailed entry of case information is captured in CMIS, e.g. All party details, Prayer clauses in a case, Subject classification, Acts/sections involved, lower court details, FIR number etc.

5) All fresh cases are automatically listed on 7th working day after registration before appropriate court. This is to ensure that every fresh case comes up for hearing on specified date without effort for mentioning. Subsequent hearings in the matter however will be scheduled based on daily listing quotas, unless specific date is given by the court.

6) Advocates who get themselves registered for CMIS will receive auto generated Emails regarding the office notice in a case such as

- a. Filing of documents like vakilpatra, affidavits etc.
- b. Bhatta payment.
- c. Case listing date before Hon'ble Court.
- d. Disposal of case
- e. Notices generated in the cases.

(Note: To avail of this facility the Advocates/Litigants are required to fill in the mandatory information in the presentation form at the time of filing fresh cases)

7) Various types of notices required to be sent by Registry will be generated through the system and served through email to the noticee.

8) All pending Interlocutory Applications pending in a Main Case(Pre-Admission) will be automatically listed on causelist along with the main case.

9) CMIS helps in automatic and quick generation of causelists. Future dates causelists can also be generated.

10) All Judgments / Orders are uploaded to the server for Certified / Authenticated copies to be issued.

11) The services offered to the Advocates/litigants by CMIS Application can be availed only if complete mandatory information is furnished in the Presentation form at the time of filing of fresh cases and in respect of the old cases steps be taken to update the mandatory information including e-mail addresses. To facilitate the advocates to update the mandatory information in relation to old cases, we are contemplating introducing a web portal for advocates on the High Court Website very shortly.
